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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

CORAM:

Present:

C.S.P. No. 18/(MAH)/2017

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2018

NAME OF THE PARTIES: M/s. Famous Studio Ltd. 26

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Mr. Himanshu Vidhani		
2.	Ms. Atika Vaz		
3.	Ms. Lakshmi Bussa		
	9/6 Khaitan & Co.	Advocates for Applicant Company	

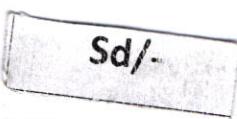
ORDER

CSP No. 18/230-232/NCLT/MB/MAH/2017

On the Petitioner showing valuation of the company as ₹350 crores in respect to property situated in central Mumbai, the Officer from RD raised an objection saying that since this valuation is undervalued and some of the shareholders shown as not traceable, he says that RD intends to file an affidavit putting their objections within two weeks hereof.

When this Bench has put a question to the Counsel appearing on behalf of the Petitioner as to how much site is present in the name of the Company, the Counsel is unable to answer to this question. Therefore, in the backdrop of these facts, the Petitioner's Counsel as well as RD are hereby directed to place their submissions on the next date of hearing.

List this matter on 01.02.2018.

 Sd/-

V. NALLASENAPATHY
Member (Technical)

 Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)